

Court-II

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR NO. 2360 OF 2014

Dated: 12th November, 2014

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. Nayan Mani Borah, Technical Member, (P&NG)

In the matter of:-

Essar Steel India Ltd. Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board Anr. ... Respondent (s)

Counsel for the Appellant(s) : Mr. Ravindra Srivastava, Sr. Adv.
Ms. Neha Nagpal &
Mr. Mahesh Agarwal

Counsel for the Respondent(s) :

ORDER

Heard and perused the impugned order dated 9th October, 2014.

There are two Interlocutory Applications on record, namely, one is for condonation of delay of 26 days in filing the instant Appeal and the other one is for stay on the operation of the impugned order.

Issue notice of the said applications to the respondents for hearing on the application for condonation of delay in filing the Appeal as well as on the maintainability of the Appeal on 17th November, 2014.

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice Surendra Kumar)
Judicial Member

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